

1	2	3	4	5	6
Andaman Nicobar	2	—	—	Complete	Yes
Chandigarh	1	1	1	Complete	Yes
Dadra & Nagar Haveli	1	1	1	Complete	Yes
Delhi	1	1	1	Complete	Yes
Lakshadweep	1	—	—	Complete	No
Pondicherry	4	—	—	Complete	No
Daman & Diu	1	1	1	Complete	Yes
Total	480	275	235		

(*) Complete ban notification is effective w.e.f. 27th May, 1998 as per notification issued under PFA Act. But the matter is *sub-judice* in the High Courts of Andhra Pradesh, Maharashtra and Karnataka.

IDD: Iodine Deficiency Disorders.

NIDDCP - National Iodine Deficiency Disorders Control Programme.

Reply to the Letters of MPs

3812. DR. BIZAY SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that the Commissioner of Delhi Police is not responding to the letters of the Members of Parliament inspite of repeated reminders;

(b) if so, the reasons therefor;

(c) the steps taken by the Union Government to advise the Commissioner of Delhi Police in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Delhi Police have reported that letters addressed to the Commissioner of Police by Members of Parliament are duly responded to, except in certain isolated cases in which the reply could not be sent in time because of the non-availability of the requisite information.

(c) and (d) There are standing instructions of the Government that the letters received from Members of Parliament should be promptly replied to.

[Translation]

Appointment of N.D.M.C.

3813. SHRI SOMJIBHAI DAMOR: Will the Minister of HOME AFFAIRS be pleased to state: